

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**



O.A/350/1433/2020

Date of Order: 01.02.2021

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Asima Nayak,  
Wife of Tapak Kumar Nayak,  
Aged about 53 years,  
Working as Public Health Nurse Supervisor  
At Rural Health Unit and Training Centre,  
Singur, Hooghly,  
Residing at Village Apurbapur,  
P.O. & P.S. Singur,  
District Hooghly, Pin – 712409.

..... Applicant.

-Versus-

1. Union of India  
through the Secretary to the Govt. of India,  
Ministry of Health & Family Welfare,  
Nirman Bhawan,  
New Delhi – 110011.
2. The Director General of Health Services,  
Ministry of Health & Family Welfare,  
Nirman Bhawan, Moulana Azad Road,  
New Delhi – 110011.
3. The Director,  
All India Institute of Hygiene & Public Health,  
110, C.R. Avenue,  
Kolkata – 700073.

..... Respondents.

For The Applicant(s): Mr. S. K. Datta, counsel

For The Respondent(s): Ms. S. Sarkar, counsel

**O R D E R (O R A L)**

**Per: Ms. Bidisha Banerjee, Member (J):**

Heard ld. counsels.

2. This O.A has been preferred to seek the following reliefs:

"8.a) An order directing the respondent No. 2 to consider and dispose of the Appeal of the applicant dated 28.07.2020 and to consider her case

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favourably for her posting to Kolkata at Urban Health Unit and Training Centre, Chetla, Kolkata.

b) An order directing the respondents to produce/cause production of all relevant records.

c) Any other order or further order/orders as to this Hon'ble Tribunal may seem fit and proper."

3. Having noted that no adverse order is under challenged and seeking identical relief, the applicant has already preferred a representation dated 28.07.2020 through proper channel to the Respondent authorities, which is yet to be disposed of, and as no fruitful purpose would be served by calling for a reply in this matter, unless the representation is decided by the competent authority, we dispose of the OA with a direction upon the competent authority to consider the representation, decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 8 weeks from the date of receipt of copy of this order. In the event the applicant is found entitled to the relief as prayed for, an appropriate order in accordance with law be issued within the said period.

4. It is made clear that we have not entered into the merit of this matter and, therefore, all points are kept open for consideration

5. The present O.A accordingly stands disposed of. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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